

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**O.A. No. 308/2015**

Date of order: 06.08.2019

Coram : Hon'ble Mr. Suresh Kumar Monga, Judicial Member  
Hon'ble Mr. A. Mukhopadhyaya, Administrative Member

Mahendra Singh Jat son of Shri Ishwar Singh Jat aged about 25 years, by caste Jat, resident of Village and Post Salempur Klan Tehsil Weir, District Bharatpur (Raj).

....Applicant

(Present : None)

VERSUS

1. Union of India through Secretary, Railway Recruitment Control Board, Ministry of Railways (Railway Board), Rail Bhawan, 1 Raisina Road, New Delhi.
2. Chairman, Railway Recruitment Cell, P.D.Mello Road, Wadi Bunder, Central Railway, Mumbai (CST) 400010.
3. General Manager/Senior Officer (Personnel), Railway Recruitment Board, Railway Divisional Office Compound Mumbai Central (E), Mumbai. 400202. ...Respondents.

(By Adv: Mr. Anupam Agarwal)

**ORDER (ORAL)**

Per: Hon'ble Mr. Suresh Kumar Monga, Judicial Member

At the very outset, Mr. Anupam Agarwal, learned counsel for the respondents, while referring para 2 of the reply submitted that in view of Clause 13 of the Employment Notice No.6/2010, this Bench of the Tribunal does not have the territorial jurisdiction to entertain the present Original Application. Clause 13 of the

(2)

Employment Notice as reproduced by the respondents in their reply reads, thus: -

"13. Any legal matter arising out of this employment notice shall fall within the legal jurisdiction of Central Administrative Tribunal Mumbai only."

2. In order to substantiate his aforesaid contention, Shri Anupam Agarwal has placed reliance upon a latest judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs. West Central Railway & Ors.** (OA No.291/547/2017 - decided on 03.01.2019).

3. In view of the above, we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to the applicant.

4. Accordingly, the Registry is directed to return the present Original Application to applicant enabling him to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

(A.Mukhopadhyaya)  
Member (A)

/kdr/

(Suresh Kumar Monga)  
Member (J)